

शासन की आलोचना तीबरे ढंग से करते हैं, इस लिये उनके विज्ञापन बन्द कर दिये गये हैं— क्या मंत्री सहोदय इसका जवाब देंगे ?

**SHRIMATI NANDINI SATPATHY :** This question does not arise out of the main question. But it is not a fact that advertisements are stopped without carefully examining the details of objectionable writings in the newspapers.

**MR SPEAKER :** Next question, No 73 Raja Kulkarni Is he a Raja or is it just a name.

**SHRI RAJA KULKARNI :** Just a name only.

**SHRI MURASOLI MARAN :** May I ask a question on the previous question.

**AN HON MEMBER .** He is a journalist. He may be allowed Mr. Speaker he is a little late. I allow him this time But it should not be treated as a precedent Most of the members are new and I hope by the time they get used to the procedure, it will be all right.

**SHRI MURASOLI MARAN .** The plea that the Constitution is standing in the way of curbing monopolistic trends in newspapers is a false one. Article 269 clearly empowers the Central Government to tax advertisement revenue of newspapers and give a share to the States also The Fifth Finance Commission also recommended that advertisement revenue of big newspapers can be taxed. Just now the Minister also said that she has sent her suggestions to the Finance Ministry. I want to know the particulars of those suggestions I want to know whether there is a will to put such a tax, on advertisement, and whether it is in the offing.

**SHRIMATI NANDINI SATPATHY :** It is not possible for me to give the details to the hon. member.

**Model Rules for Recruitment and Promotion in Public Sector Undertakings**

\*73. **SHRI RAJAKULKARNI :** Will the Minister of LABOUR, EMPLOYMENT

AND REHABILITATION be pleased to state:

(a) the progress made by his Ministry in formulating and implementing model rules for recruitment, promotion and transfer of employees in all public sector undertakings belonging to the Central Government ;

(b) whether the representatives of recognised Unions have been associated in such formulation and implementation of the model rules , and

(c) if not, whether Government propose to consider the convening of a joint meeting of representatives of Unions and management in the public sector undertakings ?

**THE MINISTER OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI R K KHADILKAR)** (a) A Sub-Committee set up at a meeting of the Heads of Public Sector Undertakings has evolved a set of Model Principles to be followed when ordering promotion of industrial workers in Public Sector Undertakings These Model Principles have been communicated to all public sector undertakings for their guidance

(b) and (c) One of the Model Principles provides that the drafting of the promotion procedure or the adaptation of any model promotion procedure in any public sector enterprise must be preceded by the full possible consultations with recognised trade unions or service associations, or, if there are no such recognised unions or associations, with all categories of workers in general

**SHRI B K DASCHOWDHURY .** What about recruitment ? Shri Raja Kulkarni. Is there a check to find out which of the public sector undertakings have introduced and implemented the model rules formulated for recruitment and promotion and which have not ?

**SHRI R K. KHADILKAR :** It is expected of them to introduce and follow these rules But in practice, certain deviations have taken place, If he points out particular cases, I will inquire.

**SHRI RAJA KULKARNI :** Is it part of the accepted national policy to give preference to persons in the local areas in respect of non-technical categories of jobs ?

**SHRI R. K. KHADILKAR :** So far as recruitment and promotion are concerned, I would like to make it clear that in the lower categories of posts, i.e. unskilled, semi-skilled, clerical workers and routine clerks, promotion is to be based on seniority subject to fitness. This has been accepted. When a job requires a higher skill or a different skill, promotions should be made on the basis of trade tests, qualifying tests and seniority-cum-merit. While holding trade tests, a representative of the recognised union, technically qualified, should be associated as an observer, wherever possible. For commercial, ministerial and administrative jobs, there should be a system of qualifying tests for promotion to higher grades. For selection posts, the criterion should be mainly merit.

**SHRI RAJA KULKARNI :** The answer given is not to my question. I asked about preference being given to persons in the locality in respect of non-technical categories of jobs.

**SHRI R. K. KHADILKAR :** On that point also I would like to clarify the position. The public sector undertakings have been specifically instructed that recruitment to posts carrying a basic salary of less than Rs 500 per month should be made only through the local employment exchange.

श्री हुकम चंद कछवाय, अध्यक्ष महोदय, अभी एक प्रश्न के उत्तर में मंत्री महोदय ने बताया कि पदोन्नति यूनियन के लोगो से सलाह करके की जाती है परन्तु ऐसा देखा जाता है कि यूनियन के लोग, जो उनके सदस्य होंगे उन्ही की सिफारिश करते हैं और जो उनके सदस्य नहीं हैं उनकी सिफारिस नहीं करते हैं इसलिए वे लोग बैसे ही रह जाते हैं और उनको पदोन्नति का लाभ नहीं मिल पाता है। तो मैं मंत्री महोदय से जानना चाहता हूँ कि इस प्रकार की जो त्रुटियाँ हैं उनको दूर करने के लिए सरकार क्या पग उठाने जा रही है।

दूसरी बात यह भी देखने में आती है कि जो कर्मचारी अफसरो को खुश नहीं कर पाते हैं उनकी भी उन्नति की जाती है। तो इस प्रकार का अन्याय न हो उसके लिए भी सरकार कदम उठाने जा रही है।

**SHRI R. K. KHADILKAR :** So far as the trade unions are concerned, if they are going to favour a particular man because he is a member of the union, I think they are failing in their duty.

**MR SPEAKER :** Kindly say yes or no.

**SHRI R. K. KHADILKAR :** So far as the other part is concerned, officers favouring that also should not happen. If it happens we have to stop it.

**SHRI DAMODAR PANDEY :** The hon. Minister has just stated that he has sent some model rules to the public sector undertakings, but there are certain public sector undertakings which are not at all following these rules. He has stated that in the matter of promotion and recruitment these rules are being implemented. May I know what check there is at the Government level to ensure that the public sector undertakings which have been given these instructions follow them ?

**SHRI R. K. KHADILKAR :** The Bureau of Public enterprises is looking after this, whether principles are implemented or not. If there is a lapse on the part of a particular undertaking, certainly the responsible Department takes note of it.

**SHRI SHYAMNANDAN MISHRA :** May I know whether the policies with regard to the personnel are centralised, and if so what is the agency for this and where is it located ?

**SHRI R. K. KHADILKAR :** That does not arise out of the present question. Even then the question is concerning what principles or rules are followed. Is the hon. Member wants to know whether there is a centralised body like the UPSC for recruitment, to my knowledge there is no such body.

MR. SPEAKER : Next Question.

SHRI B. K. DASCHODHURY : May I put one supplementary ?

MR. SPEAKER : We cannot over all the Questions if we put so many supplementaries. I am not going to allow in future more than two or three supplementaries. Others are waiting to put their Questions.

#### Rehabilitation of Chandigarh Oustees

\*75. SHRI A N VIDYALANKAR Will the Minister of LABOUR, EMPLOYMENT AND REHABILITATION be pleased to state :

(a) the number of the oustees, whose lands have so far been acquired for buildings Chandigarh.

(b) whether the Chandigarh Administration has taken any positive steps to secure proper and suitable re-settlement of the oustees, if so, the number of oustees benefited by the scheme ; and

(c) whether assurance was given to the oustees that flats in the Chandigarh area will be given to them on concessional rates if so, the number of oustees who applied for the flats, and have not yet been given such flats ?

THE MINISTER OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI R K KHADILKAR) (a) and (b). According to information given by the Chandigarh Administration, in the first phase, upto 1958, land belonging to 2279 persons was acquired under the East Punjab Requisitioning of Immovable Property Act, 1948, as amended by the Punjab by the Requisitioning of Immovable Property Act, 1951, and the oustees were settled in 41 villages in the second phase, after 1958, land was acquired under the Land Acquisition Act, 1894, and, according to the provisions of this Act, oustees were paid prevalent market rates alongwith 15% solatium. Figures of oustees under the second phase are not readily available.

(c) The Chandigarh Administration has reported that no such assurance was given. However, the Chandigarh Administration has under consideration applications from 64 oustees, whose land was acquired after 1.11.1966. for allotment of residential plots in Chandigarh.

श्री अमरनाथ बिद्यालंकार अध्यक्ष महोदय, सर्वप्रथम तो मैं यह निवेदन करना चाहता हूँ कि मैंने जो प्रश्न दिया था उसमें शब्द 'प्लॉट्स' लिखा था लेकिन यहाँ पर शब्द "फ्लैट्स" छप गया है।

मैं यह जानना चाहता हूँ क्या यह बात ठीक है कि जब पंजाब इकट्ठा था तब वहाँ कि गवर्नमेंट ने पंजाब और हरियाणा के एरिया में कुछ जमीन रिजर्व की थी प्लॉट्स देने के लिए और वह जमीन अभी भी पडी हुई है।

SHRI R K KHADILKAR I would require notice, he has asked for some specific information

श्री अमरनाथ बिद्यालंकार इस बात को देखने हुए कि अक्सर जिन लोगों का जमीन ली जाती है उनको सड़क पर बगैर किसी छत के और बगैर किसी जरिय के जब्तदस्ती खदेड़ दिया जाता है तो क्या गवर्नमेंट इस बात की जिम्मेदारी समझती है कि पहले उन लोगों को कहीं और बसाने का इन्तजाम किया जाये और तभी उनको वहाँ से हटाया जाये।

SHRI R K KHADILKAR : I cannot say how the oustees have been settled in the villages. Different places were selected to rehabilitate those who had to leave this area 34 villages in tehsil Kara, two in tehsil Naraingarh, four in Rupar and one in Rajpur I have no information regarding what further steps are taken.